GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(34)/LA-2018/cons2law/ 6-15

Dated the 28th March,2018

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 2) Act, 2018 (Delhi Act 02 of 2018)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)–Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

No. F.14(34)/LA-2018/ cons2law/ 6-15

Dated the 28th March, 2018

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE EATRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(34)/LA-2018/ cons2law/6-15 Dated 28th March, 2018

NOTIFICATION

NO. F.14()/LA-2018/ cons2law/6-15 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 28th March, 2018 and is hereby published for general information:-

"THE DELHI APPROPRIATION (NO.2) ACT, 2018
(DELHI ACT 02 OF 2018)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 27th March, 2018)

[28th March, 2018]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of National Capital Territory of Delhi for the services in respect of the Financial Year 2018-19

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty Ninth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.2) Act, 2018.

issue of

₹53000,00,00,000/-from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2018-2019.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there maybe paid and applied further sums not exceeding those specified in column(5) of the Schedule ,amounting in the aggregate to the sum of Rupees Fifty Three Thousand crore only towards defraying the several charges which will come in the course of payment during the financial year 2018-2019 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE

(See sections 2 and 3)

(₹ In thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	217100	8000	225100
2	General Administration	Revenue	4226875	174525	4401400
3	Administration of Justice	Revenue	11664700	3126500	14791200
		Capital	20000	0	20000
4	Finance	Revenue	3206100	1000	3207100
		Capital	7101500	0	7101500
5	Home	Revenue	6669600	6000	6675600
		Capital	367700	0	367700
6	Education	Revenue	119691250	5500	119696750
		Capital	4904350	0	4904350
7	Medical and Public Health	Revenue	55826500	26400	55852900
		Capital	2817300	0	2817300
8	Social Welfare	Revenue	57213400	400	57213800
		Capital	5824600	0	5824600
9	Industries	Revenue	4437450	1350	4438800
		Capital	32700	0	32700
10	Development	Revenue	26303358	2442	26305800
		Capital	3505500	2000	3507500
11	Urban Development and Public Works	Revenue	107259200	600	107259800
		Capital	57215800	0	57215800
12	Loan	Capital	15000	0	15000
13	Pension	Revenue	1250000	0	1250000
14	Contingency Fund		0	0	0
15	Public Debt	Revenue		29589840	29589840
		Capital		17285460	17285460
	Total		**479769983**	**50230017**	**530000000**

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवॉं तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(34)/एलए–2018/cons2law/ 6-15 दिनांक 28 मार्च, 2018

अधिसूचना

सं0 फा0 14(34)/एलए–2018/ cons2law/ 6-15 .– राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप–राज्यपाल की सहमति दिनांक 28 मार्च, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :–

"दिल्ली विनियोग (संख्या 02) अधिनियम, 2018
(2018 का दिल्ली अधिनियम 02)

(27 मार्च, 2018 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[28 मार्च, 2018]

वर्ष 2018–2019से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के उनहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:–

संक्षिप्त शीर्षक

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2018 है।

₹53000,00,00,000/–का वर्ष 2018–2019 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तिरेपन हजार करोड रुपयो की कुल राशि के बराबर है, जो अनुसूची के कालम(2)में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2018–2019 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

मनुज कुमार

अनुसूची

(धारा 2 और धारा 3 देखिए)

(₹हजारोंमें)

निम्नलिखितसेअनाधिकराशियॉं

अनुदान संख्या	सेवाएंऔरप्रयोजन		विधानसभा द्वाराअनुदत्त	संचितनिधि परभारित	योग
1	2		3	4	5
1	विधान मंडल	राजस्व	217100	8000	225100
2	सामान्य प्रशासन	राजस्व	4226875	174525	4401400
3	न्याय प्रशासन	राजस्व	11664700	3126500	14791200
		पूँजी	20000	0	20000
4	वित्त	राजस्व	3206100	1000	3207100
		पूँजी	7101500	0	7101500
5	गृह	राजस्व	6669600	6000	6675600
		पूँजी	367700	0	367700
6	शिक्षा	राजस्व	119691250	5500	119696750
		पूँजी	4904350	0	4904350
7	चिकित्सा एवं जनस्वास्थ्य	राजस्व	55826500	26400	55852900
		पूँजी	2817300	0	2817300
8	समाज कल्याण	राजस्व	57213400	400	57213800
		पूँजी	5824600	0	5824600
9	उद्योग	राजस्व	4437450	1350	4438800
		पूँजी	32700	0	32700
10	विकास	राजस्व	26303358	2442	26305800
		पूँजी	3505500	2000	3507500
11	शहरी विकास और लोक निर्माण	राजस्व	107259200	600	107259800
		पूँजी	57215800	0	57215800
12	ऋण	पूँजी	15000	0	15000
13	पेंशन	राजस्व	1250000	0	1250000
14	सार्वजनिक ऋण	राजस्व		29589840	29589840
		पूँजी		17285460	17285460
	योग		**479769983**	**50230017**	**530000000**

अनूप कुमार

(अनूप कुमार मेंहदीरत्ता)
प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)